COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 79 OF 2017

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Poorva Saigal for R.2

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 02.08.2017 after serving copy on the other side.

List the matter on <u>03.08.2017</u>. In the meantime, pleadings be completed.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/pr